(a) whether Government have granted GOB licences during the last three years for items which the companies were producing under diversification earlier;

(b) who permitted this diversification;

(c) the details of items, capacity and reference number and date of the permitting authority; and

(d) whether notification issued by Government on 27th May, 1969 is still in operation?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI] C. SUBRAMA-NIAM): (a) to (c). In terms of the Press note dated 27-10-1966, copy laid on the Table of the House, industrial undertakings were given the freedom to diversify production for the manufacture of new articles without any licence, provided:

- (a) no additional plant and machinery was installed except minor balancing equipment procured indigenously,
- (b) no additional expenditure of foreign exchange was involved,
- (c) the diversification did not exceed 25% of the total production, and
- (d) the diversification did not include specified items which were listed primarily with a view to afford protection to small scale industries. [Placed in Library. See No. LT-6618/74]

With the advent of new licensing policy announced in July, 1970, certain categories of undertakings such as larger houses, dominant undertakings and foreign companies were excluded from the exemption from industrial licensing. COB licences have been granted to such companies, *inter alia*, Reported recovery of 176 live bombs from

godown in Kanpur (CA) for items produced under diversification during the period of exemption. No eparate statistics are compiled for COB licences covering diversification items only. Details of industrial licences issued by the Government are published from time to time in the "Weekıy Buletin of Industrial Lcences, Import Licences and Export Licencer" "Indian Trade Journal" and "Journal of Industry and Trade".

(d) The reference is presumably Notification No. to 3(3)/65-Ch. ш by issued the then Ministry of Petroleum and Chemicals and Mines and Metals (Department of Chemicals) dated the 27th May, 1969. This notification applies to undertakings manufacturing basic drugs as at the time of the issue of the notification. Government's current policy is to specify formulation capacity in issuing licences to manufacturers of basic drugs and to provide for a proportion of the formulations to be undertaken by nonassociated formulators.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported recovery of thousands of live bombs from a godown in Kanpur

श्री शशि भूषण (दक्षिण दिल्ली) : अध्यक्ष महोदय, मैं ग्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की श्रोर गृह मंत्री का ध्यान ग्राकषित करता हूं श्रौर प्रार्थना करता ह कि वे इम बारे में वक्तव्य दें :---

"कानपुर के एक गोदाम से हज़ारों बमों के बरामद किए जाने का समाचार ।"

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT) : Mr. Speaker, Sir,

According to reports received from the Government of Uttar Pradesh, at about 9.00 A.M. on 29-3-74 there was a loud report of explosion followed by emission

## 177 Reported recovery of CHAITRA 13, 1896 (SAKA) live bombs from 178 godown in Kanpur (CA)

of cloud of smoke from a premises known as Basant Lai Ka Hatha in mohalla Harjunder Nagar under police circle Cantonment, in Kanpur district The place is close to Chakeri aerodrome and the HAL Factory The local police immediately arrived and found two labourers working in that premises lying seriously injured. One of them, by name, Ram Jivan, expired shortly thereafter, and the other, Maya Ram has been admitted in the hospital in a precarious condition The two labourers were apparently engaged in de-charging some live shells for taking out the explosive contents when the accident occurred On a search of the premises the police recovered 414 live shells, 2500 de-charged shells from which explosive contents had been taken out. 639 caps and about 5 maunds of explosive materials, which might have been removed from the de-charged shells

The owner of the premises, Shri Paras has not been traced till now His residential house in Kanpur has been searched without any further recovery so far

Following the clue the local police raided another place in Kanpur Tanneries situated on Kalpi road on 31-3-74 morning This place is owned by Shri Sree Ram Gupta who was found absconding But his son Shri Govinda Kumar Gupta and two alleged accomplices Kripa Shankar and Radhey Shyam were arrested from the place. A total number of 466 live shells and 643 de-charged shells were also recovered from the place

It is learnt that both the premises from where the ammunition was recovered were used as junk godowns and the owners thereof are reported to be junk dealers who were engaged in obtaining such junk materials on disposal from Ordnance depots.

From a preliminary examination of the shells by the local police, it is suspected

that the shells were for use in Artillery units of the Indian Army and under normal circumstances these materials should not have been sold or handed over to any unauthorised person as junk The local army authorities were informed immediately and the investigation has been proceeding in co-operation with them The local police have registered two criminal cases under Explosive Substances Act and the Indian Penal Code The investigation of the cases are proceeding

On the request of the UP Government a senior officer of the CBI is being deputed to UP to help them in their investigation and the question whether the CBI should take over the case for the mvestigation, is under the active consideration of the Government

SHRI 5 M BANFRJEF (Kanpur) -Sir, in all fairness, the Defence Minister should be present There are thousands of Defence employees in Kanpur who have been victimised for nothing Let the Defence Minister make a statement

SHRI JYOTIRMOY BOSU (Diamond Harbour) The Defence Minister should be present

MR SPEAKER I will send this to the Minister of Defence Now, Shri Shashi Bhushan

श्वी सति जूबच मध्यक महादय श्रीर ामजीवन मर गया माया राम सिसक रहा है झस्पनाल मे ---- मे दोनो वरीब मजदूर है । धीर श्री परस राम भी फरार हा नए । धकेले ही नही फरार हुए, धपने पूरे परिवार के साध फरार हो गए । जब झहान मे बम विस्फाट हुखा तो एक मीस तक समाका हुखा । पुलिम पहुची, उस बक्त श्री परस बी बहा मौजूद थे । लेकिन उम के बाद वह सपन घर वग, अपने परिवार के सब लागो से कहा कि चापे यहा से, बुरे दिन धा गए धीर सपने जो पार्टनर थे उम से कहा कि युम भी फरार हो जाघो । इम बीच में इसनी सयकर घटना घटने के बाद भी सवर पूर्तिस बाहती

## live bombs from 180 godown in Kanpur (CA)

# [श्री सक्ति भूषण]

तो जो सोग दूर माम गए है उन को पकडा जा सकता था। लेकिन इस देश में अमीरी की पकडना मुझ्कल होता है। बहुत जस्दी परस जी झौर उन का परिवार तथा उनके पार्टनर किसी बड़ी ग्रदालत में जब से किसी बड़े बकील के सार्फन झपनी जमानत करा कर बाहर धा जाएगे । पन्द्रह बीस माल केम चलेवा, जज भी बदल आगगा, महीपत मिंह बिगेडियर भी गिटायर हो जाएगे, णस एस पी भी गिटायर हो जाएगा झौर यह मामला बही का वही रहेगा। गरीब देश अपनी मुरक्षा के लिए 2 हजार करोड रुपया मुझ्किल में निकालकर खर्च करना है। झौर ये लाखों और करोबो के हथियार. कीमती हथियार, जब कि दुश्मन हमें चारो तरफ मे ललकार गहा है, हिन्द महामागर मे ले कर हिमालय की बोटी तक दुश्मन की मगीने हमारे मामने है, उस वक्त ये कीमती हथियार ऐसे सोगों के पास पहुंच जाते है। श्री परम जी झकेले होगे, कुछ उन के पार्टनर होगे लेकिन यह एक दो चार पाच ग्रादमियों का काम नहीं है। इस में जबलपुर, पूना, बारधा, कानपुर जहाँ जहा ये हवियार बनने हैं वहा में यह हवियार बराबर निकाल बाए टुको में बाए, सैकडो मील दूर बाए, पुलिम की ग्राखो से ग्रोझल, किसी का पता नही चला भौर ये हवियार वहा मौजूद है। इम की जो कीमनी बारुद है उसने कारतूम बनते है, तथा देशी बब में भरी जाती है इस में जो बारूद लगना है उस में देशी रिवालवर भीर देशी बन्दक की गोलिया बनाई जाती हैं। ऐसे जमाने में जब कि तथाकथिन ममाजवादी, तथाकथिन गांधीवादी, নখাকখিন ব্যৱনীনিক मानवबादी, নযাত্রমিন सन्यामी हिन्दूस्तान में मन् 42 को फिर के दौहराना चाहते है, इन वक्न ये हथियार उन लोगो के कब्बे में निकले है जिनके घरो पर वही झडे फहराते ये जिन को युनियन जैक के साथ फहराने का हक हासिल था। धभी समाजवादी युवक मधा के एक सौजवान को जिनका नाम श्री महेत प्रनाप सिंह या गोली से बार दिन पहले कानपुर में मार दिया गया। उम में जो रिवाल्वर पकडा गया वह पाकिस्तानी रिवाल्बर बा। उस में जो गोली इस्तेमाल हुई उम मे कोई मार्क नहीं था। बहु इसी किस्म के बारुब के कारखानो में बनाई वाती है और जिम के पास वह पाकिस्तानी रिवाल्बर पकड़ा गया वह भी जाज मफरूर है। उस के

माय यो मावनी भीर मफरूर है। उस के पीछे बही सबे फहराने बाले लोग आज भी मौजूद हैं जिनके सहे बिटिस राज में मूनियन जैक के साथ फहराते थे। ऐमी स्थिति में जब मन् 1942 को दोहराने की बात की जा रही है, तो मध्यक्ष महोदय, झाप जानने होगे यहां पुराने लोग भी बैठे हुए है। उस ममय रिवाल्बर भी बनाये गये थे, कारतूस भी बनाये गये थे, हमले भी किये गये थे विवेशी शामको के खिलाफ। बाब हम देखते है---जहां भामपास हमारी सीमाभो पर दृश्मन ललकार रहा है, हमारा देश धपने हथियार स्वय तैयार कर रहा है, हमारी सेना के कारमानो ने जो शानदार काम किया है, बह किसी से छिना नहीं है। उन कारखानो की रक्षा के लिये हजारों मिपाही और दूसरे लोग तैमान हैं, सैकडों भादमी उन हथियारा को टैस्ट करने के लिये नियुक्त है, लेकिन उस के बावज़द भी जब ये हथियार कबाडियो के पाम पहुच जाने है तो भ्राप्न्वये होता है। विगेडियर माहब किम का पकडेंगे---वहा रिकाड में इन हवियारो को सेना का इम्नमान किया हुआ दिखा दिया जाना है । जहाज-भेदी तोपा के बम, टैको को नोइनेवाने बमो को दिखाया जाता है कि सेना न उन्हें प्रैविटम में इस्तेमाल किया है और इम नरह से उन की कबाडियों की बेम दिया जाता है। यह जो षमनी मुहाल मुहल्ला ? यहां रेलवे भौर मिलिट्री का इम्प झा कर गिरता है, लेकिन उन व्यापाण्यि को इन देश में कौन पकड सकता है। जिन के पास पैमा है देश की मदामते भी उन का माथ देती है। जो देवझोही है, जिनवा गाली मारी जानी चाहिये, उन का ये बकीन लोग छडा कर में झाते है।

मध्यक्ष महोदय, यह ऐमा प्रभ्न है जिस पर यम्भीग्ना से विचार होना चाहिये । मै चाहूगा कि मी०वी०घाई० इस की एन्कवायरी करे । मै इसके लिये दीखिन जी म प्राव्वासन चाहुगा । दूसरी लड़ाई के बाव विन मोगा के मुह ब्लैक का खून लग गया है, हवारा देस उन क चंगुल से प्रभी भी नही गिकल मका है, वे धाव भी देश मं मौजूद है । मैं चाहूगा कि ऐसे लोग चाहे वे सेना मे हा या पुलिस में हो या इन्कमटैक्स के घोंचकारी हों, जिन ने मामने इस तरह से करोड़ो ठपये का सामान विक रहा है, उन को भी बीच में माया भाय । मैं बकीकों से भा वरक्वास्न करना चाहूना हू ग्राने पेट से लिये, वर्पनी तिजीरी भरने के लिये, ऐसे गहारो के केत्र अपने हाय

## 181 Reported recovery of CHAITRA 13, 1896 (SAKA) live bomb from 182 godown in Kanpur (CA)

में न में, वरवा देव की खबता ऐसे लोगो के खिलाफ झाम्बोजन करेगी। उन नो चाहिये कि ऐसे देव द्रोहिया को, जो देव की निक्योरिटी के लिये चातरा है, छुडाकर न सार्थे, उनकी जमानत न होन दे।

मैंने सभी भाप के सामने दरखवास्त की है -- सी०बी० भाई० की एम्कवायरी करायें जितने लोग इम में शामिल हैं, चाहे वे लेगा वे हो पुलिस के हो, ज्यापारी हो जिन जिन डिपोड से वह नामान झाया है उस मामले मे चाह बडे मे बडे लागो का गिरफनार करना पढ चाहे उन मे हमारे मित्र भी ज्ञामिल हा विना विमो हिच-किवाहर के पकडना चाहिय । मै बनर्जा माहव मं भी कहूगा कि चाहे उन की यनियन का झादमी भी हो, उस का पकडने दिया जाय । इन बाता का उलर म मती जी से चाहता ह ।

भी उमालकर बीक्षित यह घटना 29 मार्च 1974 की है - इस बीच म जा भी सुबना हमारे पाम प्राई है उस को मैंन आप के सामन पंग किया है। इस म बग भी मन्दह नहीं है कि उसर प्रयंश की मरकार इस में पूरी कोशिश बरेगी और जो भी दोवी है खाम कर जो फरार हुए है उन को भी पकडने की कायंबाही की जायगी। हम संजव उत्तर प्रदेश की सरकार ने सी० बी • झाई ० के लिये कहा तब हम ने फौरन डिप्टी इस्पैक्टर बैंगरल का वहा भेवा झौर वे वहां क काइम यांच से मिल कर कार्यवाही को तय करेंगे । उनकी रिपोर्ट आने के बाद यदि एसा समझा गया कि उनके बिना जाब ठीक नहीं होगी तो हम मी०बी०माई० का इस काम से लगावेगे, लेकिन यदि ऐसा माल्म पडा कि उनके बिना भी ठीक परिषाम निकल नकता है ठो मम्भव है कि सी॰बी॰माई॰ को इम म न लगाय, क्योकि सी० बी०बाई० के पास इस समय पहले ही काफी काम t i

भी कवि जूबकः इन मामले का कई राज्यो से सबध है, इस लिने ती-मी-माई० का होना जरूरी है।

भी अभा संघम प्रीसिताः धानी तो मै कुछ नही कह सकता, उन की रिपोर्ट का बाथ तो फिर देखेंगे। लेकिन मैं इतना कह सकता हूं कि पूरे धायह से, मेहनत से, लगन से इस की सांच कराई यावगी। भो नवल किसोर सर्मा (दौसा) झम्यक्ष महादय, कानपुर ने दो बुकानवारो के गोवामा से जा बम बरामद हुए हैं यह प्रपन घाप में एक गम्भीर घटना है। सभी चकि मामला बांच-नलब है, इस लिये यह तो नहीं कहा जा नकता कि ये बम वहा किम उद्देश्य से घौर किस ढग से घाये। बैसे गृह मली जी न जा स्टटमेन्ट हम का दिया है झौर जा स्टटमन्ट उन्हान सदन मे घभी रखा है उन दानो में फक जरूर है लेकिन मैं उम फक पर ज्यादा घ्यान न दकर यह निवेदन करना चाहूया कि बाच मले हा सी०बी० प्राई० के द्वारा हा या उत्तर प्रदेश मरवार के प्रधिकारिया द्वारा हा लंकिन इस जाच म जो तथय है वे सब सामन घाने चाहिये।

गृह मली जो न यह भी बनलाया कि ये बम एम्यू-निजन हिपरे में भाय थ भौर माटिलरी के काम के मैं। इस से गम्भीर प्रश्न पैदा होता है----हमारी फौज के गोदामा मे ये बम वहा किम तरह से आये क्या जक के तौर पर नीनामी म यह माल बेचा गया यदि देचा गया तो इस म किन अधिकारियां की लापरवाडी यी क्या इसमे उनकी काई साजिश थी? भाज देश में जब कि लिमा का वानावरण म्यान मेता जा रहा है, बनना जा रहा है, इननी बही तादाद में बमा का निकलना-घपने घाप में एक गम्भीर घटना है । इस से कभी-कमी यह भी मन्बेह हो मकना है भीर सन्देह की गजाइश है कि इन गोवामां में रखे हुए बम क्या विसी साजिज का परिणाम तो नही है ? जैसा झभी मेरे पूर्व प्रक्न कला ने कहा ----इन बमा से जा मैटीरियल निकलता है उससे कारतूम बनाय जा मकने हैं या किसी दूसरे काम में साया जा सकता है---- या तो यह कारण हो सकना है या किसी साजिज के प्राधार पर इन बमा को रखा गया था। वै मली महोदय से जानना चाहगा----इन बमो की जो कैफियन की. जिस ढम से वे वहा मिल, जिस तादाद में मिले, जितनी बडी तादाद म ये लाइव बम मिले हैं----क्या यह मन्देह से पर है कि ये बम किसी एसे नियाजित वड्यन्त्र के परिणामस्वरूप बहां गये वे जिस से दम की सुरक्षा को सतरा था ----क्या यह बात हो मकती है ?

दूसरी बात-स्या सत्नी महोदय यकीनी तौर पर कह सकते हैं कि ये बम किसी एम्यूनीजन डिपो से भावे र बद्दि झाये चे तो कौन से एम्यूनिजन डिपो से, किस डय से बता प्राप्त किवे यथे वे ?

# थि। नवस किजोर शर्मा।

तीसरी बात-क्या इन बमो के सालिक जो करार को गये हैं उन फरार व्यक्तियों का किसी दूसरे बढे लोगो से सबझ तो नही है ? यदि है, तो किन जोगो से संबध है ?

इसके साथ में यह भी जानना चाहगा---म्या इन फरार व्यक्तियो की प्रापर्टी को बापने जब्न किया है, क्या धापने उनके खिलाफ कोई मख्त काननी कार्यवाही की है ? इन को ट्रेंस करने के लिये धाप ने क्या कडम उठाये है ? यह मामला अपने आप में बढा गम्भीर मामला है. इस लिये में गड़ मली जी में इस बारे में पूर्ण जानकारी चाहगा ।

भी उमा शंकर दीखित : मध्यक्ष महोदय, श्मारे पास जो बाबर उत्तर प्रदेश मरकार से प्राप्त हई है वह हम ने पेश कर दी है। हमारे पान इतनी खबर जरूर है कि यह को शैस्स निकले है वह किमी विदेशी मग्कार के या कही विदेश से नहीं बाये हैं। इसके बलावा जो बापने सवाल किए उनके बारे में हमारे पास मभी इन तरह का निश्चित उत्तर देने का मटीरियल नहीं है जब तक कि जाव प्रधिक न हो जाये। यह 5-6 दिन की बात है, बहा जांच तेजी से चल रही है, हमारा माफिमर बहां जायेगा, जो सभी फरार है उनको पकडा जायेगा धौर यह भी जाथ की जायेंगी कि क्या इसमें कोई बड्यव है---- लेकिन जब तक जाब पूरी न हो तब नक हमारे लिए इन्ड अधिक कहना मुमकिन नहीं है। बैने यह गम्भीर विषय है भीर गम्भीर मामले की तरह से इसकी जांच की जायेगी।

SHRI JYOTIRMOY BOSU : As ı said at the very outset, this call attention should have been replied to by the Defence Minister becasue it concerns him very much. This may be one of the very recent incidents. Well, of course, efforts are there to put the blame on the poor workers and shield and save those who are really guilty.

Just one year ago, in Calcutta, Some mite sticks were found, which were sufficient to blow up three Calcuttas. That was what was captioned on the front-page of a Calcutta daily, but we have never heard anything on the floor of the House

#### 184 live bombs from godown in Kanpur (CA)

It was raised and they said that they would inform the House, etc., etc., but nothing has happened so far although according to the Constitution, it is clear that explosives is a Central subject and they will have to take the entire responsibility over the matter. We would like to know as to what hannened to the 1800 live dynamite sticks found in Calcutta-who brought them, how did they come, why were they brought there and what action was taken,

I am just saving that this is happening very often. This is the occasion when I must be able to highlight these things.

One instance about which we have written to the Home Minister is that in Durgapur a Pakistan-marked hand grenade of 1969 was hurled within a 100m where a meeting of the Hindustan Steel employees was taking place which had injured a number of employees. We have written to him earlier and also put questions but so far nothing has been said. We want to how a hand grenade of Pakisian know manufacture came here in 1969 and what has the Police done in that regard?

There are many other places also. A big haul of arms in West Bengal-10,000 rounds have been recovered. Illicit arms were uncarthed in U.P. All connected, all connected. Explosives seized from VOLV robel Congress office in Burdwan-This is Hindustan Standard. What have you done to that, Mr. Dikshit? I want to know.

Now, coming to Kanpur, first of all I want to ask this question. Is this Shu Paras a contractor of HSL? We want to know. We want to know what connection Kanpur Tannerics owned by Shu this Sri Ram Gupts and his children has with this recovery of shells?

The most important thing is that there are very eye-opening audit paragraphs. I

# 185 Reported recovery of CHAITRA 13, 1896 (SAKA) live bomb from

can only say that much today, but some day we will reveal all these things. When Mr. Krishna Menon was the Defence Minister, he stopped auctioning all these things because a serious case of malpractice was detected and as a result, the Commanding Officer or the Commandant of the Depot was dismissed as he was auctioning, of course, for benefits accruing to him, a little money coming to him in cash. One of the items he was auctioning was an item called, Matchet, without breaking it against standing instructions.

We want to know whether the hon. Minister have entered into any dialogue with the Ministry of Defence and tried to educate his Ministry as to the life period fixed on each ammunition and whether the life period fixed for each ammunition has a scientific basis because there are corrupt sets of officials who are anxious to have recourse to auctioning of these items so that they can carn some cash. This is a very serious matter. They are talking about non-violence but, in the same breath, they are making it sure that their friends, the anti-socials get a plenty of arms and ammunitions to fight the people politically. That is the reason. We want to know--what are the details, what were the markings on these ammunition shells, what was the life date, when did the life date expire, where was it auctioned from. Has the Defence Ministry been asked to put a slop to these auctions of shells and ammunitions? Are they being asked or not that they should make use of the non-ferrous metals? Mr. Shashi Bhushan talked about manufacture of revolvers from ammunition shells. It can never be done. What use they are making of, of the non-ferrous metal?

Can the gun powder be used for purposes which are not for the first line use?..... (Interrogetons) No reflection on you, Mr. Shashi Shushan.

## 96 (SAKA) live bomb from 186 godown in Kanpur (CA)

We want these clarifications. The country is flooded with explosives, maybe in some places for their own political ends and in some places may be outside that and over which they are not able to exercise the control. We want detailed replies to all these things.

SHRI UMA SHANKAR DIKSHIT: The only information we have received from the U.P. Government shows that this godown is owned by Sri Shri Ram Gupta. He is the proprietor of the godown. They were dealers in junk.

So far as the ascertainment of the recovered materisls of this nature, the assistance of the local Army Commander was sought and a Brigadier and another Army Officer inspected the place of recovery with the Senior Police Officers. While the details are yet to be ascertained, it is suspected that the explosive shells were obtained along with the junk procured by the above two dealers from the ordnance depots.

As far as the markings are concerned, I can mention that the shells are of six markings.-A, B, C, D E and F. If the Members require, I can read the markings. But, more than that, we have no other information.

SHRI JYOTIRMOY BOSU : Yes, Sir. Let him read the marking.

SHRI UMA SHANKAR DIKSHIT : 25 pounds MK4 BOFC lot No. 486/64. Like that there are other markings.

SHRI JYOTIRMOY BOSU : He did not mention about the specific life time of these ammunitions. Usually it is also marked. You had been in the soldiery and you know about it. I want to know how many instances they have come to know so far where things have been missing.

## 187 Reported recovery of live bombs from godown in Kanpur (CA)

SHRI PILOO MODY (Godhua) : The information is missing.

SHRI P. M. MEHTA (Bhivnagar) : Kanpur is not the solitary instance. During the period of the last two years, they have unearthed in many States and especially the border States, illicit fire arms, ammunitions and bombs. There is a deep-rooted conspiracy and there is a net work of factories and the Government have failed to unearth conspiracy and detect the culprits. this has endangered the internal security. Tt Ammunitions, arms and bombs of foreign make have been found in many places. I would like to know from the hon. Minister whether the Government have found an link between any foreign country and the manufacture of these illicit fire arms and ammunitions. If so, I want to know the names of the countries.

Lastly, I want to know whether at Kanpur the bombs recovered are foreign made. I want to know as to what steps the Government proposes to take to investigate this deep-rooted conspiracy to manufacture fire-arms and bombs.

SHRE UMA SHANKAR DIKSHIT : I can 19. 111 much to 1as information. I have already given. All I can say is this. With regard to marking and other things, particulars of which the the local commander has been able to assure himself show that these shells are not of foreign make. There is no question of manufacture. They were found in a godown with hundreds of gunny bags in the godown. The accused persons were found trying to put the shells in the gunny-bags etc. It is too early to go into further details at this stage, until more relevant information becomes available.

SHRI NIHAR LASKAR (Karimganj) : It is a serious matter and that is why we have been drawing the attention of the Government to this matter. Large number of people are concerned with such incidents taking place in our country. It is not the job of the Police of Uttar Pradesh alone. I would specifically like to know whether the CBI will be deputed for investigation immediately.

SHRI UMA SHANKAR DIKSHIT : I have already answered that. A Deputy Inspector General has been deputed and he will help the local authorities up to a satisfactory stage and then if it is necessary we will take it up. As you know we have a large number of cases on our hands. If it is found necessary that we should take it up, we will be not hesitate to do so.

12.32 hrs.

## PAPERS LAID ON THE TABLE

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NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSON-NEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section(2) of section 3 of the All-India Services Act, 1951:---

- The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1974, published in Notification No. G.S.R. 269 in Gazette of India dated the 16th March, 1974.
- (2) The Indian Police Service (Pay) Second Amendment Rules, 1974, published in Notification No. G S.R. 270 in Gazette of India dated the 16th March, 1974.
- (3) The Indian Administrative Service (Fization of Cadre Streagth) Second Amondment Regulations, 1974